CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL MUMBAI

WEST ZONAL BENCH

EXCISE APPEAL NO: 89918 OF 2014

[Arising out of Order-in-Original No: PUN-EXCUS-003-COM-014-14-15 dated 27th August 2014 passed by the Commissioner of Central Excise & Service Tax, Pune – III.]

Henkel Adhesive Technologies India Pvt Ltd
D-3/D-4 MIDC Industrial Estate, Jejuri
Tal: Pandharpur, Pune - 412303 … ***Appellant***

versus

Commissioner of Central Excise
Pune – III
ICE House 41-A Season Road, Pune-411001 ***…Respondent***

APPEARANCE:

Shri Vinayak Sanga, Advocate for the appellant

Shri Amrendra Kumar Jha, Deputy Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 87087/2023

DATE OF HEARING:	02/11/2023
DATE OF DECISION:	02/11/2023

PER: CORAM

On behalf of the appellant it is submitted that the appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and furnished final discharge certificate issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*